



**-: 2 :-**

legal dues for which this case has been registered. Further, he submits that the petitioner was not having a good mental health.

**9.** Aforesaid are grounds, which the petitioner has taken to quash the first information report being Nirsa Police Station Case No.305 of 2013 and order taking cognizance dated 19.06.2018.

**10.** First Information Report was registered under Sections 384, 447, 379, 506 and 34 of the Indian Penal Code. From the first information report, I also find that the petitioner was not the driver of the informant, rather he was driver of some other person, namely, Abhimanyu Singh. Police investigated the case and filed chargesheet. The Court below, thereafter, by an order dated 19.06.2018 took cognizance of the offence under Sections 341, 323, 456, 504, 506, 34 of the Indian Penal Code. Police did not find it to be a case of extortion. The Court below took cognizance and issued summons finding materials against the petitioner. Thus, I find no material in this criminal miscellaneous petition, so as to entertain the same. This criminal miscellaneous petition is, accordingly, dismissed.

**11.** The petitioner will be at liberty to raise all the points in his defence at an appropriate stage.

**(Ananda Sen, J.)**